

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS

**LOK SABHA**  
**STARRED QUESTION NO.32**  
TO BE ANSWERED ON 12.12.2018

**ILLEGALLY OCCUPIED AREAS**

\*32. DR. KIRIT SOMAIYA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has asked Pakistan at diplomatic level to vacate all illegally occupied areas of Kashmir;
- (b) if so, the details thereof;
- (c) the details of the areas in Kashmir under illegal occupation of Pakistan till date;
- (d) whether Pakistan has reverted and taken initiative to vacate the illegally occupied areas of Kashmir; and
- (e) if so, the details thereof?

**ANSWER**  
**THE MINISTER FOR EXTERNAL AFFAIRS**  
**(SHRIMATI SUSHMA SWARAJ)**

**(a) to (e) A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 32 REGARDING “ILLEGALLY OCCUPIED AREAS” FOR ANSWER ON 12.12.2018**

**(a) to (e)** India’s consistent and principled position, as also enunciated in the 1994 Parliament Resolution adopted unanimously, is that the entire State of Jammu and Kashmir has been, is, and shall be an integral part of India. Pakistan has been in illegal occupation of approximately 78,000 sq.kms of Indian territory in the State of Jammu & Kashmir. Under the so-called ‘Boundary Agreement’ signed between China and Pakistan on 2 March 1963, Pakistan illegally ceded 5,180 sq.kms of Indian territory in Pakistan Occupied Jammu and Kashmir to China.

We have repeatedly and consistently called upon Pakistan to immediately vacate all areas under its illegal occupation, most recently on 30 November 2018.

Pakistan continues to be in illegal and forcible occupation of a part of the Indian State of Jammu and Kashmir.

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